[Shri Om Mehta] can take it up after 5 O' clock and discuss it for two or three hours. Or we can finish all the business on Saturd. y.

FIFTIETH REPORT (1972-73) OF THE PUBLIC ACCOUNTS COMMITTEE

SHRI KALYAN ROY (West Bengal) Sir. I beg to lay on the Table a copy of the Fiftieth Report on the Public Accounts Committee (1972-73) regarding Chapter V of Audit Report Civil), Revenue Rece pts, 1970 and the Report of the Comptroller and Auditor Genera of India or the year 1969-70, Central Government, Revenue Receipts relating to Other Direct Taxes.

RE. ARREST OF SHRI O.P. TYAGI, MEMBER, RAJYA SABHA

MR. DEPUTY CHAIRMAN: I have to inform Members that the following telegram dated the 28th August, has been received from the Magistrate First Class, Saharanpur :-

"SRI OMPRAKASH TYAGI MEMBER FROM UTTAR RAJYA SABHA PRADESH ARRESTED AT SAHA-RANPUR IN COLLECTORATE COM-POUND AT 3.30 P.M. ON 28-8-72 UNDER SECTION 180 IPC FOR CON-TRAVENING ORDER UNDER SEC-TION 144 CR. P.C. BAIL NOT OF-FERED HENCE SENT TO DISTT. JAIL SAHARANPUR, FORMAL LET-TER FOLLOWS"

SHRI BHUPESH GUPTA (West Bengal): Sir, Prof. Nurul Hasan is here. Just give your permission for me....

MR. DEPUTY CHAIRMAN: You should have taken it from the Chairman.

The House stands adjourned till 2 P.M.

The House then ajdourned for lunch at fourteen minutes past one of the clock.

The house reassembled after lunch at two of the clock

Mr. Deputy Chairman in the Chair.

THE ANTIQUITIES AND ART TREASURES BILL, 1972

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): Mr. Deputy Chairman, Sir, I move:

'That the Bill to regulate the export trade in antiquities and art treasures, to provide for the prevention of smuggling of, and fraudulent dealings in, antiquities, to provide for the compulsory acquisition of antiquities and art treasures for preservation in public places and to provide for certain other matters connected therewith or incidental or ancillary thereto, as passed by the Lok Sabha, be taken into consideration.'

Sir, this House and the other House have correctly reflected the sentiments of our people throughout the country that our art treasures should not be smuggled out. Various reports have been pouring in day after day, and concern has therefore been rightly shown by the hon. Members of this august House and the other House and by various scholars as well as the general members of the public. The law that had been enacted did provide for the control of the export of antiquities, which was passed in 1947. The Treasure Trove Act, the Ancient Monuments Preservation Act. the Ancient Monuments and Archeological Sites and Remains Act and the Customs Act, all these did succeed to some extent in stopping and checking large scale thefts and smugling of art objects through the years. However, it was felt that the existing law had many lacanae, which needed to be plugged

Sir, the Indian Delegation took the opportunity of raising the matter of theft of art objects in the UNESCO and it participated in the convention on the theft of cultural property and to some extent, succeeded in having the convention approved But unfortunately many of the countries are dragging their feet on it and therefore the objective has not yet been fully realised. In any case, whether the international convention is successful or not, this country and its Parliament will have to take every step that is conceivable in order to prevent the smuggling of our art objects and treasures.

This Bill, Sir, has come to this House today, although a demand had been raised many years ago About 15 years ago, Maharajkumar Raghubir Sinh, then a Member of this House, had given notice of the Antiquities Export Control (Amendment) Bill in 1957 In the other House, another hon Member had given notice Then the Government sought ın 1962. to introduce a Bill for this purpose in 1965 But it could not come up for consideration during the life time of the third Lok Sabha

Then, Sir, in this House Shri G R Patil introduced a Bill in 1967 but it could not come up for consideration While this Bill was being drafted, there was consultation between the different Ministries of the Government The draft of a Bill was sent to all the States and Union Territories in 1970 for their comments When these comments were received, they were again carefully considered by the Government The principal features of the Bill that is before the House is as follows .-

(1) It seeks to regulate export trade in antiquities and art treasures from the commencement of this Act It provides that it shall not be lawful for any person other than the Central Government

or any authority or agency authorised by the Central Government in this behalf to export any antiquity or art treasure;

Treasures Bill, 1972

- (2) it seeks to regulate the trade in antiquities by making it compulsory for those carrying on business of selling and offering to sell antiquities to obtain a licence and to maintain such records as may be prescribed for the purpose,
- (3) it also empowers the Central Government to take over the internal trade in antiquities with effect from a future date to the exclusion of others,
- (4) it seeks to undertake registration of specified types of antiquities by notification in the Official Gazetted in possession of private persons and institutions.
- (5) the Bill seeks to empower the Central Government to compulsorily acquire antiquities and art treasures for preservation in a public place, and
- (6) it seeks to provide penalties for offences in contravention of the provisions of the Bill

Sir, I am deeply conscious of the fact that this Bill might be improved upon as a result of useful suggestions I made a submission in this House yesterday and I would repeat that submission again in the light of the working of this Bill if any shortcomings are discovered, I would have no objection in coming before this House and saying, "Please modify this Act This is our experience and this can be improved in the light of this experience"

Further, Sir, a large number o things have to be incorporated through the rules and, therefore, any suggestions which the hon'ble Members may care to make now or they may care to make on a subsequent date either personally to me or by

[Prof. S. Nurul Hasan] writing to my Ministry will be carefully considered and given the respect that is due to any suggestions from the hon'ble Members. But my appeal to you, Sir, and through you...

SHRI SASANKASEKHAR SANYAL (West Bengal): All suggestions are entitled to respect. You can make a discrimination but all suggestions are entitled to respect.

PROF. S. NURUL HASAN: That is what I am trying to stress.

SHRI SASANKASEKHAR SANYAL: But you said that those who are entitled to respect.

PROF. S. NURUL HASAN: I said they will receive the respectful consideration to which they are entitled.

SHRI SASANKASEKHAR SANYAL: Now you qualify it.

PROF. S. NURUL HASAN: I have been in Parliament long enough to understand this point. The hon'ble Members may rest assured that anything which they suggest will be considered by me with the utmost respect.

Sir, the appeal I wish to make is that even though hon'ble Members may find certain shortcomings, I would beg of them to bear with me and to pass this Bill because it is absolutely important that this piece of legislation is enacted as quickly as possible.

The other House has already passed it. If it is passed by this House, then we can immediately start acting according to it and start framing rules. I would not like to take more time of the House. I know that there is a time-limit...

SHRI VEERENDRA PATIL (Mysore): On a point of information. The hon. Minister in his introductory remarks confessed that there is scope for improving the Bill. This Bill is non-controversial and it is likely to be welcomed in all quarters. So when the Minister himself admits that there is sufficient scope for improving it, I would like to know what the difficulty is in referring it to a Select Committee and making it a more comprehensive Bill. instead of passing it now and later on moving amendments after amendments. Why not have a comprehensive Bill by referring it to a Select Committee ?

PROF. S. NURUL HASAN: Sir, may I make a submission? Firstly, this is a comprehensive Bill. Secondly, Sir, I am suffering for my past sins in that for 30 years I have been a teacher. I will never consider anything to be perfect. I will always feel that howsoever care may be exercised in drafting a piece of legislation, it can always be improved upon.

SHRI SASANKASEKHAR SANYAL: May I add a word to the answer? If the patient is completely cured, the doctor's business will be over.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): We should first find out whether he is the patient or Mr. Sanyal is the patient.

MR, DEPUTY CHAIRMAN: Mr. Sanyal is impatient.

PROF. S. NURUL HASAN: That is why I gave its histroy. For seven years careful consideration has been given to this Bill which is now brought forward. It needs to be enacted urgently and there is still scope for plugging further loopholes through the rule-making power which is sought to be provided by this Bill. Therefore, my appeal to the House is to pass it urgently.

The question was proposed.

DR. K. NAGAPPA ALVA (Mysore): Mr. Deputy Chairman, I support the Antiquities and Art Treasures Bill, 1972. I am happy that the Education Minister had the courage and also humility to admit the possibility of defects or deficiencies in the Bill and also defects and deficiencies in the administration while implementing this Bill. Sir, it is very clear, if we study the chapters and the relevant points that it is not at all a comprehensive Bill. Any way I only make an appeal to him to bring a comprehensive Bill at the earliest possible time. Let the Government not suffer from prestige and other things.

I am happy that an educationist, a professor, is holding this portfolio, and also a Muslim. Everyone who is born in this country will prove himself to be a true citizen of this country. We hav - accepted secularism. Secularism in a sense is spiritualism. This Bill in truth has got relevance to culture and more than that to the spiritual heritage of India. During the last ten years the smuggling of these things, sale and trade of these things, particularly idols from the temples, has been increasing. It was estimated-I do not know to what extent it is correct, it may be exaggerated-Rs. 100 crores worth of these things have been sold or have been traded on, and 2,272 art objects have been stolen in three years.

SHRI VEERENDRA PATIL: They are exported also.

DR. K. NAGAPPA ALVA: They are being exported. The main purpose, of this Bill seems to be to prevent smuggling and to carry on business—Government taking over and carrying on business—and to acquire antiquities also. Here the most important word is missing, that is, preservation. Preservation and appreciation

of beauty of all good things in life is the inherent nature of man. It is a divine quality in man. So I say when you bring a comprehensive Bill I am sure you will do it with courage. Even the title of the Bill may be completely changed to give a fuller meaning. What have we been doing always? While you enact laws in this country. it is a question of pleasing and appeasing; there is no sincerity in your efforts to book the culprits and punish them. The offenders regarding these priceless articles, these antiquities of cultural significance and spiritual importance must be treated not only as anti-social elements, but also as traitors. But what is happening today? If you see how it will be implemented, it will be only pin-pricks to these anti-social elements or traitors. There should be frontal attack. Again I must say, whatever be the other aspects, selling of these antiquities and art treasures for money means selling the soul of the country. No one has got the right in this country to trade in these articles. It must be the endeavour, it must be the duty, of everyone to see that these are preserved. Any way, we are bringing this Bill after 25 years of independence. We had also given promises to the people of this country. We had given promises that they would be fulfilled by the year 1969, the birth centenary of Mahatma Gandhi. But we have fulfilled very little. Now I make an earnest appeal to you with all humility, and once again I repeat, certain things will have to be done with courage. The Minister also said about the UNESCO. It is for us to give the lead. It is not for us to wait for other countries to do. I know the UNESCO is there to help these endeavours. I do not want to go into these details. There are a number of enactments, as, for example, Ancient Monuments Preservation Act, Ancient Monuments and Archaeological Sites and Remains Act, the Antiquities Act; Art Treasures Purchase Committee is there [Dr. K. Nagappa Alva]
Then the Customs Act is there. I only appeal to you, let there be a proper coordination between these Departments.

Let there be proper understanding so that we may value the values of life and see that we give greater and greater importance to build up the country deriving inspiration from our cultural heritage and also spiritual heritage. Lot of stealing of these idols takes place in this country and we have already allowed anti-social and anti-national elements to come up in this field. There must be an end to these things and we should not tolerate this. How have we built up our museums ? We have failed in this effort. We are doing it only in a half-hearted way without being either sincere or serious. The officers have to do their job entrusted to them. It is very important that we should have a National Register. It is not simply publicising it in the gazette. A National Register must be prepared and that National Register should be reviewed once in three years. Then take the maintenance of records. What are the records maintained in our country at least after we got freedom? Are there proper records? Is there any exchange of ideas between different departments and the governmental machineries that are working at the Centre to coordinate their efforts to know where all we have got these articles of beauty and richness. I was somewhat happy to find a penalty clause here laying down a punishment of not less than 6 months. Please at least have courage and see it is implemented. Cognizance of offence is another important thing. Let there be a short-cut to cognise these offences and let there be a straight method to find out the offenders. After then you punish them and treat them as offenders. I do not want to go into details about amendments of these various Acts. Amend all those Acts which are

necessary so that they may be implemented easily and help people function in an atmosphere of peace.

I am sure, as you have promised already, in the light of these suggestions rules will be framed and an earnest effort will be made to bring forward a comprehensive Bill early.

Now I would like to give a few suggestions, A National Register should be prepared. All records should be maintained so that they are comprehensive and correct in every sense of the term. We must build up a National Museum and we should have also a National Archive. Every effort should be made to collect the best of articles and objects. And, also, Sir, it is necessary that we must make an earnest effort to get from the other countries those things which have relevance to our cultural heritage and spiritual heritage. We must get them by whatever way we can. We must encourage individuals also. Sir, it looks as if they lack the strength to do this. The Government or the bureaucracy functions in such a way that it appears that it encourages these things, but it lacks the strength and the divine strength to collect these antiquities from a number of people who are having them. Many people, educated people and people even in the villages and some of our Maharajas have also done very well in this sphere. Those individuals, offices and institutions and temples must be protected and they must be given all the encouragement. There should be no question of any interference in these things while enforcing this Act. Then, Sir, the cooperation of the States also should be sought in the matter of implementation of the provisions of the Act to protect and preserve the antiquities and the art treasures.

The Government must encourage coordination of efforts between the States and the Centre and amongst the States

themselves in this national effort and also you must fix certain responsibilities on the States to further the cause of our rich cultural and spiritual heritage.

Another point of significance I should like to make. The ivory tower and watertight compartment mantality of the Government departments and the authorities should go. Photographs of the antiquities in the museums and such other institutions should be taken in order to have correct records and there should be a check-up and verification once in three years. A research cell should be created where, through the co-ordinated efforts of our Archaeological, Geological, Tourist and Information Departments, we can regain our diminishing values of life, by trying to appreciate and preserve the antiquities and the art treasures.

Then, Sir, there must be proper and relevant literature and these literatures must be got prepared well with proper getup to educate the people and guide the authorities.

Finally, Sir, as a matter of duty, I must make one more suggestion. We have the Kohinoor Diamond and the sword of Shiva ji in London. Sir, we must make carnest efforts to get them. Something should be done, Sir, about the Peacock Throne which is in Iran. I had the opportunity to see that just three years ago. It was a marvellous piece of beauty.

PROF. S. NURUL HASAN: May I make an observation here more as a student of history? That is not the original one.

DR. K. NAGAPPA ALVA: Whatever it is, if there is a mistake, it can be corrected. This is what I was given to understand. That was the impression that was created in my mind.

Lastly, Sir, I would like to mention one thing. We are concerned with taking away the privileges and other things of the princes. Here, there is the heirloom jewellery which is a precious possession. It is not only very valuable, but it is also a great treasure. It will not be possible even to get such jewellery done now. So, Sir, I am appealing to you to please keep this in mind and try to take those things from them, giving them proper compensation.

Thank you, Sir.

MR. DEPUTY CHAIRMAN: Mr. Raha.

SHRI SANAT KUMAR RAHA (West Bengal): Mr. Deputy Chairman, Sir, 1 support this Bill as a new and absolutely essential, progressive legislative measure to check export or smuggling of our antiquities and art treasures of ancient culture for preservation and protection of these antiquities and objects of arts.

Sir, my feeling is this: Why should there not be a ban on export of these objects? I think any export of these objects should not be tolerated for profit or for money. Such export should not in any way be tolerated. So I think there should be a ban so that these things cannot be treated as meant for business.

Sir, since the days of the British loo t and plunder, our ancient cultures have been waning; our traditions have been lowered. Since the days of the Battle of Plassey, many historical processes have been wiped out. Our Mur hidabad Palace, Moti Jheel, Hira Jheel, the Palace of Nand Kumar and such significant historical places are going to be wiped out. Our Department of Archaeology and the Government are not taking proper care of them. I think they are not also capable to manage all these things simultaneously in all States. Sir, it is reported that the original Quran of

[Shri Sanat Kumar Raha]

Firdosi is missing from Nizamat Palace of Murshidabad. It is also reported that valuable arms of the days of Siraj are missing from the almirahs of the Murshidabad Palace. Our sentiments and feelings go with our 'Kohinoor', which should be recovered, if possible. It is Indian jewellery; it is in London. The Britishers' plunder of Bengal, Bihar, Madhya Pradesh and Rajasthan have enriched the British and founded capitalism for the British Empire in the future. Now, days have come when we can bargain with those countries as an indepen dent country, to save our honour, preserve our ancient culture and protect our antiquities. These objects of arts should be preserved and given due honour and value.

Sir, we cannot sell our national honour or ancient culture. So this Bill is very essential today. It will help the Government and the people to maintain and carry forward the old traditions, preserve Indian glory and Indian culture for our posterity.

There are international gangs in this business of export and smuggling of antiquities. I think by this Act everywhere there will be a serious observance by the Government and the Department of Archaeology and the people as a whole so that these things can be stopped for good and no export and no business of these national values is indulged in with a profit motive and for the purpose of business and gambling. These international criminals should be brought to book. They should be penalised and they should not be given further licences in their life.

Sir, recommendations are there. There are the Expert Committee's recommendations; there are the Review Committee's recommendations. There are some suggestions to protect our antiquities and regarding the export of these antiquities. So

I think the Government should consider all these recommendations and seriously implement them. Sir, it is reported that fifteen thousand monuments are there in our country. It is also reported that one thousand and odd objects are stolen every year and smuggled out of this country. I do not know as to how you call it to be a 'national property'. Will the Minister clarify as to what is 'national property'? I think not only 75-years old documents and antiques should be taken as 'national property', at least 50-years old antiques and documents should be treated as national property or objects of art.

SHRI SASANKASEKHAR SANYAL: Will that include Members of Parliament?

SHRI SANAT KUMAR RAHA: If the people's interest is in them, they may be preserved in the museum.

In this regard, Sir, there should be a provision for registration of antiques. It is a very serious question. In the whole Bill I do not find such a provision where people are in picture. The question of registration by people and in places of the antiques should be considered very seriously. Those are the people who are the makers of history; they know where the antiques are, where the ancient temples and monuments are and what the ancient culture is. So, the question of those people registering the antiques etc. and living there should be seriously considered. There should be a provision for registration and at the time of registration, a comprehensive outlook should be there, district-wise. No antique which is of 50 years old or more should be exempted from registration. If any antique which is of some value or which is an object of art must be registered.

Sir, I would request also that this Act be implemented, simultaneously in all the states it should not be implemented piecemeal. It is an Act for the entire country The objects of art and antiques are to be preserved in the whole India. None should get an opportunity to carry the objects of art from place to place or from state to State. Therefore, when this Act is to be implemented, it should be implemented, necessarily simultaneously in all the States.

Then, I find there is a dearth of guides Wherever I went, whenever I visited some of the historical places or monuments, I found a dearth of guides and their cadre Whose department is it? So many Acts are there, so many resolutions are there for historical culture, art, ancient monuments and ancient places. This bill has also come before us, but what are doing with the question of providing more guides, more cadres, who are the interpreters of the objects of ait? Guides are the proper interpreters of the art. there should, therefore, be a proper team, a proper cadre of guides so that the entire people of India could come to know the purpose and reality of these things So, the 'people' should be taken into consideration seriously

Finally, Sir, in conclusion, I would suggest that the Archaeological Department should seriously consider the subject of paintings. There are other subjects for this Department to look after but this subject of paintings is being overlooked. Paintings in Murshidabad Palace of the Moghul days are missing. This subject should, therefore, be given careful consideration. Paintings as a subject of Archaeological Department should be given serious thought. Paintings of the national value should be perserved and protected also.

In conclusion, while supporting this Bill, I hope that the enactment of this Bill and the implementation of this Act would be simultaneous throughout the various States.

13 RSS/72-6.

It will actually help the Indian people to maintain and carry forward their own culture and tradition to posterity, with glorious torch-bearing symbol of the past and ancient days of India

SHRI DAHYABHAI V. PATEL

(Gujarat): Sir, while supporting the objective of the Bill I would like to make a few comments on this. I feel that this Bill is an action of bolting the stable after the For how long have art horse has fled. objects been taken out of India, known and unknown? And we are still acting in the tradition of old. While objectively we say we want to preserve art treasures, President recently our went Thailand. He took an old murti of the Buddha to Thailand from here, one of the oldest in Mahdya Pradesh. Now, those who have been to Bangkok know that Bangkok is full of murtis of the Buddha, sleeping Buddha, standing Buddha, gilded Buddha, emerald Buddha are not short of these things, was it necessary to take away this object of art, something that was very valuable and of which we do not have too many for this purpose?

Sir, in this Bill I see that there is power given to the police which is rather drastic. If the police officer suspects there is something here, if he smells it like a dog or through the horse sense, I do not know what you call it, he has got a right to enter somebody's house strongly object to this. It is a very drastic provision. There are regular provisions in the law according to which the police, after obtaining a search warrant in the normal course, could take action. I am not against taking action where action is justified but there should be some semblance of law. The citizen's right should be preserved, nobody should be allowed to ride roughshod over it. This Act comes as an act of history. The history of this country has been that this has

[Shri Dahyabhai V. Patel]

been a Hindu country for years. There have been Hindu temples and monuments and invaders for thousands of years have come, plundered, looted and destroyed and left the temples in a mess. They were left in that mess even under the British rule. Afterwards have we done anything to rebuild them? People moving about in this country with open eyes will see that every effort is made to rebuild a tomb or a mosque wherever it is and to paint it; even in Delhi it is done. I am not against it if it is a monument worth preserving. But why do you neglect the temples which have so much of art? If you come with me to Gujarat I can show you so many temples which have such beautiful carvings; the stones there are being used by people to wash their clothes. No one ever thinks of digging them up and preserving Therefore I feel that the Bill has got a wrong perspective. The perspective of the Ministry for the last 25 years since independence has not been correct; it should have been corrected long ago.

Sir, an effort was made—it has nearly completed—to repair the temple of Somnath but what criticism was raised about it? Was it not a work of art, a temple, a monument that should be preserved? There was a wrong approach made to it. I am glad the Minister referred to the United Nations and what the United Nations feels about it. What do we do about it? When the communists mounted their guns on the temples of Angkor Vat, what did we do? Did we protest ? SIS 1W.

STISHRIK, P. SUBRAMANIA MENON (Kerala); The communists did not.

SHRI DAHYABHAI V. PATEL: The communists did it.

' SHRI K. P. SUBRAMANIA MENON: It was your American friends.

SHRI DAHYABHAI V. PATEL: J was the North Vietnamese and the communists who mounted their guns on Angkor Vat.

SHRI K. P. SUBRAMANIA MENON: It was your American friends.

SHRI DAHYABHAI V. PATEL: I have gone there and seen it. You can ask anybody there. No amount of lies can hide this fact and you will see for yourself. But the appeal that was made by the United Nations has gone unheeded. This country particularly has interest in this because they are replicas of the Hindu tradition, of the Hindu culture and that is the point I would like to make.

SHRI K. P. SUBRAMANIA MENON: Indian culture.

SHRI DAHYABHAI V. PATEL: I agree, Indian culture; I stand corrected.

SHRI SASANKASEKHAR SANYAL: Eastern culture.

SHRI DAHYABHAI V. PATEL: What do we do about it?

SHRI SASANKASEKHAR SANYAL: It is universal culture.

SHRI DAHYABHAI V. PATEL: Sir, as regards what is remaining in this country, how are we going to go about it? We have ancient monuments everywhere. We have a large number of them in the State of Orissa.

SHRI BHUPESH GUPTA (West Bengal): We have ancient monuments and ancient people also everywhere.

SHRI DAHYABHAI V. PATEL: I do not know whether he has got enough room in his museum for both of us if your reference is to us. But there are a large number of monuments in the State of Orissa, in Bhuvaneswar. There are famous temples in Orissa which are in ruins. Is anything being done? What can we do?

We can do quite a lot to preserve them, prevent them from falling apart. It would need effort. It would need Konarak temples are like one of the, I should say, wonders of the world. Has anything been done beyond putting up a board "Protected Property"? That is not enough. Concrete steps should be taken to see that Government is serious in this matter, a little effort, a little research, and where a few stones are missing, where a monument is crumbling and falling down, Government should make special efforts to set it right, should protect a protected monument from falling down. am told Government has made certain zones and they have offices in certain zones. I would suggest that if in the eastern zone they have an office, the office should be in Bhuvaneswar and nowhere else, because that area has the largest number of temples. I am sure Bengal has also a number of them. But Bengal has a different personality by itself---you have a sample here. So they should not be confused with their propensity, with their tendency to dominate—see how sitting as my neighbour he tries to dominate me. They will dominate every one of us. In Andhra Pradesh, where we have a large number of these monuments, they should be protected, the individuality of the carvings and the architecture. The art of Orissa and Andhra Pradesh is similar and that should be preserved. I suggest that the Minister should have a separate directorate to look after these so that these monuments are preserved. Above all. I would like that a special effort be made to prevent these monuments, not only there but all over India, from falling down. The Government should find the architects and the old craftsmen, who know how to put these things into proper shape and repair them. That would be my appeal to the Minister. I am not against the objective of the Bill but I have drawn attention to some of the provisions about which I have my fears. I hope the Minister will deal with

them in his reply—I do not know whether I will be convinced by them or not.

श्रीमित लक्ष्मी कुमारी चूंडावत (राजस्थान):
श्रीमन् जिस मंशा और नीयन के माथ इस बिल को प्रस्तुन किया गया है उसका मैं स्वागन करती हूं। अगर हमारे शिक्षा मंत्री जो इतिहास के जानकार हैं, शिक्षा प्रेमी है और पुरानत्व प्रेमी हैं उनके हाथ में ऐसे बिल न श्राया होता तो हमें ताज्जुब होता।

श्रीमन अगर हम पिछले जमाने के ऊपर नजर डाले तो ये पिछले दो सौ, तीन सौ साल जो बीते हैं वह कलाकृतियों के लिहाज से एक अन्धक।र का युग था । इन पिछली दो तीन सदियो मे न तो हम उत्कृष्ट प्रकार की कोई कलाकृति बना सके ग्रौर न उनकी रक्षा कर सके बल्कि इन दो सी, तीन सौ सालो मे बराबर लुट होती रही। अग्रेजो ने हमारी कलाकृतियो को हमारी ग्रलभ्य वस्तुम्रो का, हमारे देश के गौरव की वस्तुम्रो को लुटा और हमारे देश की इन म्रमुल्य चीजो श्रौर कलाकृतियो का खजाना खाली कर दिया । जब एक पराधीन देश होता है तो उसकी लुट होती है। उस समय हमारी मजबूरी थी लेकिन इन पिछले बीम मालो की स्रोर हम नजर डालते है तो इन बीस पच्चीस सालो मे जिस तरह हमारे यहा से चीजें गईं वह उम मुकाबिले में गिनती मे कम नहीं हा सकती । पहले तो कुछ लोग केवल लुटेरों की तरह ने गए है जैसे ब्रिटिश शासक लुट कर ऐसी कलाकृतिया बाहर ले गये हैं। लेकिन हाल के वर्षों में दूनिया में हमारी कला-कृतियो को लेकर एक ग्रन्तर्राष्ट्रीय बाजार खोला गया। दुनिया के कई मुल्को से जो कला के जानकार थे, जो म्युजियम रखने वाले थे उनकी दृष्टि हिन्दुस्तान के इस भडार की स्रोर गई और कई तरह से हमारी कला की वस्तुए बाहर जाने लगा । सबसे बुरा यह हुमा कि पूरी कीमत मिलन के साथ अधिक आमदनी के लालच में म्राकर हमारे लोगों ने झोंपड़ी झोपड़ी से, घर घर से ग्रौर गाव गाव मे जाकर इन कलाकृतियो को खोजना शुरू किया श्रौर बाहर श्रीमती लक्ष्मी कुमारी चूडावन

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के लोगो को मुहमागे दाम पर बेचना शुरू किया । हजारो वर्षो से हमारे मदिर पड़े थे, उनकी मृर्तिया पड़ी थी, जगलो मे पड़े थे, खडहर के तौर पर पडे थे, चाहे वे खडहर बन कर रहे लेकिन उनके मान्यमेन्ट्स या स्कल्पचर या खडहर बाहर नही गए है। लेकिन इन बीस-पच्चीस वर्षो में हमारी मर्तियो को जिनको पहले हाथ नहीं लगाते थे चुकि एक धार्मिक भावना थी, मदिरो तक से मूर्तिया उठा कर बाहर ले जाने लगे। तो यह बिल जो इतनी देर के बाद प्रस्तुत कर रहे है जब कि बहुत सारा खजाना हमारा खाली हो चुका है। इस बीस-पच्चीस साल के ग्ररमे मे तस्करी हुई, चोरी हुई, ग्रनेक तरह से हमारा सामान बाहर गया, यानी उसकी हमारे पास कोई गिनती नही, उसका कोई हिमाब नही । सरकारी ग्राकड़ो के ग्रनुसार पता चलता है कि जिन चीजो की चारी हुई उनके 2,272 केसेज पुलिस में रिपोर्ट हुए रजिस्टर्ड हुए। यह तो केवल रजिस्टर्ड चोरी हुए सामान की फिगर्स है लेकिन ऐसी अनेक वस्तुए थी जिनका रिजस्ट्रेशन नही हुआ श्रीर बहुत सारा सामान चला गया । लोक सभा मे पहले के एक्स मिनिस्टर माहब ने बताया था कि प्रत्येक वर्ष में करीब-करीब 1,000 मान्य-मेन्ट्स हमारे इस मुल्क से बाहर के मुल्को मे चले जाते हैं । लेकिन मैं सोचती ह, इससे बहुत कुछ ज्यादा ही होता है जो हमारी जानकारी में नही है, जो हमारे पास खबर नही ग्राती है, लेकिन ग्रनेक सोर्सेज के जरिये बाहर चली जा रही है। मैने इसी सदन में प्रश्न पूछा था ग्रीर उसके उत्तर में मुझे सरकार से जो कागज मिले उनसे माल्म हुआ कि कई वस्तुए जो हमारे यहा से चोरी होकर बाहर गईं, उनके मामले इन्टरपोल में दिए गए हैं। ताज्जब होता है कि हमारे यहा की बेशकीमती वस्तुए कैसे दूसरे मुल्को मे चली गई भौर वह भी हमारे सरकार के राष्ट्रीय म्युजियमो से गई है, जैसे नालदा की म्यूजियम से चीजे चोरी गई ग्रौर भाज वे ग्रमरीका के लास एन्जल्स की काउटी म्युजियम में पड़ी हुई है। इसी तरह से नालदा से भगवान बुद्ध की एक मूर्ति गई ग्रौर वह सीण्टल ग्रार्ट म्युजियम, ए स्वरं में पड़ी है। इसी तरह से विजयवाङ्ग से

एक स्तूप जो कि ग्राकियालाजिकल विभाग के ग्रतर्गत था, वहासे स्तूप के कई ट्कडेखडो मे गए ग्रौर वे ग्रमरीका के ग्रोहियों के सीनेट म्युजियम में पड़े हुए है। इसी तरह से हमारे बडौदा म्युशियम से, जो एक बहुत बेणकीमती म्यूजियम है, सूर्य मूर्नि चली गई स्रौर वेस्ट जर्मनी के डलहम म्युजियम मे पायी गई है, वहा पडी हुई है । सरकार जानती है ग्रौर इटरपोल मे यह केस दे रखा है। मुझे ग्राश्चर्य इस बात का ग्राता है कि एक राष्ट्रीय म्यूजियम से मूर्तिया चुरायी जाती है, दूसरे मुल्का के राष्ट्रीय म्यूजियम में उनको रखा जाता है लेकिन उन मृतियों के बारे में कोई कार्य-वाही नही की जा सकती, कोई चाराजोयी नही की जा सकती । एक साधारण मा कानुन है कि किसी भी व्यक्ति को कोई चीज चुरायी जाती है तो दूसरे व्यक्ति के पास पहचती है, उसकी पकड के लिए कायदा कानुन बना हुआ है। क्या ग्रापके इन्टरपोन का कोई कायदा कान्न ऐसा नही कि एक म्यूजियम से चोरी हुई मृत्ति चली जाए भ्रौर उसके बारे मे पूछ न सके, उनसे पतान चलासके कि किस सोर्ससे म्राई है। उसी तरह से हमारी मौर कलाकृतिया है जो वाहर चली गई। तामिलनाडु के म्रानन्द ताण्डव का चित्र जो ग्रपने यहासे गया श्रौर ग्राज ग्रमरीका के एक सग्रहकर्त्ता के पास है, उसकी कीमत कई मिलियन डालर्स मे ग्राकी जाती है। मेरा यह कहना है कि इस तरह की जो चीजे चुराई गई है, तो क्या हम इसके बारे में दूसरे राज्यों से, दूसरी सरकारों से नहीं पूछ सकते हैं कि हमारे यहा से च्राई गई चीजो को क्यो न वापस लौटाया जाय ग्रौर इस तरह से चोरी करने वाले व्यक्तियों के नाम बतलाये जाय। सरकार की तरफ से जो मुझे लिस्ट दी गई है उसको देखकर ताज्जुब होता है कि किस तरह से हमारी राष्ट्रीय महत्व की कृतियो को चुराकर बाहर ले जाया गया है ग्रौर इस तरह की 95 प्रतिशत कृतिया अमेरिका मे चुरा कर ले जाई गई है। तो मेरा ब्राप से यह निवेदन है कि इस नजर से हमे इस चीज को देखना है भौर उसके लिए कार्यवाही करनी है।

खैर, यह बिल ग्राया, देर से ग्राया ग्रौर कहावत भी है, देर ग्रायद दूरुस्त ग्रायद । तो मैं शिक्षा मत्री जी से यह कहना चाहती हू कि जिस नीयत से यह बिल रखा है, उसी के हिसाब से प्रापको देश की कला-कृतियो को

प्रिजर्व करना चाहिये । इन चीजो की किस प्रकार से रक्षा की जाय, यह आपके सामने सवाल है । मैं यह जानती हू और इस बात की ताईद करती हू कि जितना ज्ञान हमारे शिक्षा मन्नी जी को है अनुभव है, उसके मुताबिक मैं कह सकती हू कि वह इम बात को अच्छी तरह से जानते हैं कि किस तरह से इन कला-कृतियों की रक्षा की जा सकती है। आपको कई यूरोप के मुल्कों का इस चीज के बारे में अनुभव प्राप्त हुआ है, लेकिन

फिर भी मै ग्रपनी ग्रोर से कुछ कहना चाहगी।

णक कहावत है कि चिराग के तले अन्धेरा होता है। आपने वान्न बनाया, लेकिन आपकी नजर कई जगहों पर नहीं गई होगी। आप अगर अपने आस पास वी जगहों को देखेंगे, तो आपके आस पास जो बडे बड़े आफिसर हैं उनके घरों में आपको पुरानी कता-कृतिया भरी हुई पड़ी मिलेगी। अगर उनसे यह पूछा जाय कि आप ये वस्तुए, कहा से लाये हैं, कहा से खरीदी है, तो वे तुम्हें कोई जवाब नहीं देगे। अगर आप किसी आई० सी०एस० या किसी पुलिस आफिसर के घर का देखेंगे तो आप वहां कई तरह की कता-कृतियों को पायेगे जा कि भिन्न भिन्न देशों की हैं। अगर आप कहें तो मैं अतने राज्य की एक लम्बी लिस्ट इस तरह के लोगों के बारे में दे सकती हूं और इन चीजों को आपके सामने पेश कर सकती हूं और दिखला सकती हूं।

दूसरा मैं आपका ध्यान दिल्ली में दूनावासों के घरों की ओर दिलाना चाहती हूं। आप इन दूनावासों के मकानों में जाते हैं, आपने उनके मकानों में देखा होगा कि हमारे यहा की अमूल कृतिया उनके मकानों में टगी हुई पड़ी हैं। एक-एक बड़े आफिसर का मकान किसी एक म्य्जियम से कम नहीं है। मैं आपको याद दिलाना चाहती हूं कि चाहे वर्ल्ड हैल्थ आगंनाइजेशन बाले हों, चाहे यूनैस्को वाने हों, ये लोग चाहे अमेरिका से आये हो या किसी और मुल्क में, जितने भी इम तरह के लोग विभिन्न मुक्कों में आने हैं, वे यहां से विभिन्न प्रकार की कला-कृतियां ले जाने हैं।

इसके साथ ही साथ मैं यह भी निवेदन करना चाहती हू कि जो डिप्लोमैंटिक बैग होते हैं, उसके द्वारा भी कई चीजे वाहर भेजी जाती हैं। इस चीज के बारे में मैं ज्यादा इस सदन में नहीं कहना चाहती हू क्योंकि पता नहीं इस बारे में क्या ऐक्शन या रिऐक्शन हो। लेकिन

मैं यह बात अवश्य न हना चाहती हूं कि जो डिओमैं टि बैग होता है, उसके द्वारा मूर्त्तिया तो नही जा सकती हैं, मोनोमेन्ट्रम नही जा सकते हैं, लेकिन छोटी छोटी चीजे बाहर भेजी जा रही है। जो हमारे बेशकीमती कला-कृतिया है, ज्वलरी है भ्रौर पेटिग्स है, वे बाहर जा रही है स्रौर इनको ले जाने की स्नापने छूट दे रखी है। तो मैं यह जानना चाहती हू कि ग्रापने इसके बारे मे क्या किया है ? हमारा दुर्भाग्य यह रहा है कि बाहर से माने वाले जितने भी डिप्लोमैटिक लोग हारे है, वे यहा से कला-कृतियों को लेकर जाते हैं। हमारे राजदूत जो बाहर नियुक्त किये गये है, वे भी यहा से सामान लेकर बाहर गये हैं क्योकि ग्रापने ऐसे ऐसे लोगों को राजदूत नियुक्त किया है जिनके घरों में कला-कृतियों का भड़ार पड़ा हुआ है। इस तरह के लोग सब सामान बाहर ले जाते है उन मुल्का मे जहा वे नियुक्त किये जाते हैं। शायद मत्री जी मेरा इशारा समझ गर्य होगे। इस तरह के एक नहीं अनेक उदाहरण दिये जा सकते हैं।

Treasures Bill, 1972

मै यहा पर ग्रापका याद दिलाना चाहती हू कि नेपाल में भी बाहर के लोग ग्राये ग्रौर वे मारे का मारा माल तथा कला-कृतिया ग्रयने माथ ने गये। एक मिसेज स्टीला है जिसने नेपाल से बहुत भी कला-कृतियों को बाहर कर दिया ग्रौर नेपाल को कगाल कर दिया। जब नेपाल में काफी सामान बाहर चला गया तब नेपात मरकार की आख खली और उसके बाद नेपाल मरकार ने उसके ऊपर बैन नगा दिया। हमारे यहां से इतना माल बाहर चला गया है, इतनी मूर्तिया चोरी चली गई है लेकिन ग्रापने किनो के ऊपर बैन नहीं लगाया। क्या ग्रापने इस तरह का कोई कानून बनाया है, काई प्रावधान किया है कि ऐसे काम करने वाले विदेशियों का इस धरती पर पाव नहीं रखने दिया जायेगा ? ग्रापने इस बारे में कोई ध्यान नहीं दिया है ग्रौर न ग्रमी तक ग्रापकी ग्राखे खुली है। ग्रापने कानन बना दिया,

सुन्दर किया लेकिन क्या कानून बनाने से

3 P.M. इन पुरातत्व की चीजो की रक्षा ही

सकती है, क्या कानून म कुछ
कायदे बना देने से हम इस सम्पत्ति की रक्षा कर सकने
है। मैं कहती हू कि कानून बनाने से कुछ नही होता।
पह्ली बात तो यह है कि कानून लेक्यूना से भरा हुआ

श्रीमती लक्ष्मी कुमारी है और दूसरी बात यह है कि उसका इम्म्लीमेटेशन नही होता है। (Time bell rings) मुझे कुछ भौर बोलना है मुझे 5-6 मिनट ग्रौर दिये जाय।

PROF. S. NURUL HASAN: I will shorten my speech. Let the hon. Member give her suggestions. They are valuable.

श्रीमती लक्ष्मी कुमारी चंडावत : मै यह कहना चाहती ह कि केवल कानून बनाने से हम सब कुछ नहीं कर मकते। सरकार को बहुत बडा रोल ग्रदा करना पडेगा। जो सामग्री हमे विरासत मे, हेरीटेज मे मिली है वह हमारी ग्रनेको पीढियो ने मिल कर बनाई है। वह ग्राज हमारे मुल्क के कोने-कोने में बिखरी है। किसी टीले के नीचे मन्दिर बना हुग्रा है, किसी घने जगल के अन्दर कोई गुफा है, कही छोटे-छोटे घरों में अपूर्व चीने पड़ी हुई है। सरकार ने इस बिखरी हुई हेरिटेज के डोक्मैन्टेशन के लिए क्या काम किया है, उसके लिए स्रापके क्या प्रोग्राम है, उसके लिए स्रापके क्या प्लान है ? ग्राप कहेंगे कि हमने ग्राक्योलीजी के नीचे बडे-बडे मन्दिर ले लिए है। मैं माननी हू कि श्रापने मन्दिर ले लिए है, क्ले ले लिए है, लेकिन उसमे स्रापने काम कितना किया है ^२ जो स्रापने लिया है उसके अलावा भी बहुत कुछ बिखरा पड़ा है और मैं यह कह सकती ह कि ऐसी सामग्री का न ग्रापने सर्वे किया है ग्रौर न ग्रापके विभाग को इसके बारे में जानकारी है इमलिए ग्रगर ग्राप चाहते है, कि हमारी इन चीजो की रक्षा हो तो इनमें क्या गुण है, क्या खूबिया है इसके वारे में हमे ग्रपनी जनता का शिक्षित करना होगा. उनको जानकारी देनी होगी। म्राज हमारी जनता को इसके बारे में जानकारी नहीं है। श्रगर इस तरह की भावना पैदा की जाय जो हमारे पूर्वजो वे दिमाग मे मन्दिरो ग्रौर मूर्त्तियो के लिए थी तो ये चीजे सुरक्षित रह मकेगी । श्रापके सामने मैं इगर्लेड का उदाहरण देती हू जो श्राप जानते हैं, कि जब 62 में वहा के स्थ-जियम को, वहा की रोयल अकादमी को रुपयो की जरूरत पडी श्रौर मजबूर होकर वे स्रपना लियोनादो का विन्सी का चित्र बेचना चाहते थे तो ग्रमरीका के एक व्यक्ति ने 10 लाख डालर की बोली लगाई। जब 10 लाख डालर की बोली लगी उसे खरीदने के लिए

ितो सारे मल्क मे एक करेन्ट फैल गया, लोगों को ऐसा लगता जैसे उन्हें भ्रपने बच्चे को बचाना है। उन्होने चन्दा कर के 6 लाख डालर इकट्ठा करके म्रकादमी को दिए स्रौर कहा कि इससे काम चलाया जाय, लेकिन चिव न बेचा जाय। इस प्रकार की भावना हमें अपने लागा मे पैदा करनी है। मै स्रापसे निवेदन करूगी कि म्राक्योलीजी के डिपार्टमेट म्रीर म्युजियम के डिपार्टमेट के विकास पर ग्राप ग्रधिक धन खर्च करे। ग्रभी ग्रावयो-लोजी के विभाग में क्या है गाइड है, तो वह पूरी बात नही बता सकता, एक नीले रग का पट्टा लगा हुआ है, उस पर सफेद प्रक्षर है कि इसे नष्ट करने पर यह सजा मिलती है।

प्रो० एस । नुरूल हसन मैं यह दरखास्त करना चाहता हु कि इस बिल के मिलसिले में जो सुझाव ग्राप देरही है वे बहुत ग्रन्छे है। ग्राक्योलीजी पर ग्राप बहम करे तो मुझे तो फायदा ही होगा लेकिन आक्यो-लौजी पर बहम करने के ग्रौर मौके ग्राएगे। ग्रभी ग्राप इसके बारे में सुझाव दें तो बड़ी मदद मिलेगी।

श्रीमती लक्ष्मी कुमारी चुडावत : मैं म्यूजियम के बारे में कहगी कि हमारी जो भ्रलग ग्रलग बिधाए हैं उनको विकसित करना, म्यूजोलोजी को विकसित करना बहुत जरूरी है। इस समय एपीग्राफी, एकीनोग्राफी ग्रीर मुद्रा विशेषज्ञ ता हमारे यहा है। लेकिन हमारे मुल्क मे जो अमृत्य हथियार है, कई किस्म की चीजे है, उनके बारे में जानकार हमारे पास नहीं है, इडियन वैपन्स के बारे में जिन्हे एक्सपर्ट माना जाय वे नहीं है। इसके बारे में कोई पुस्तक भी नहीं है। हथियारो पर विशेष ध्यान दे क्योकि इस ग्रार ध्यान नही दिया गया है ।

ग्रभी नटराज की मूर्ति की चारी हुई थी ग्रानन्द ताडव की, एक नकली मूर्ति बना कर मन्दिर में रख दी गई थी, वह मन्दिर जो ग्राक्योलौजी के विभाग के नीचे था ग्रौर प्रोटेक्टेड था। जब बाहर का ब्रिटिश म्युजियम का इगलम बैंग्न ग्राया तो उसने बनाया कि यह नकली मुर्ति है। उसने बताया सन् 1965 मे ग्रौर हमारे मद्राम के स्युजियम ने घषित किया सन् 1969 में कि यह नकली मुक्ति है। शिक्षा मवी जी,

श्राप ज्यादा समय नही देना चाहते हैं। इस लिए मैं बहुत सक्षेप मे एक दो बाते कह कर समाप्त करुगी। मेरा मुझाव यह है कि सबसे पहले जितने प्राइवेट म्यजियम है उनको सरकार ग्रपने कब्जे मे ले ले, पूरे तौर पर ग्रपने कब्जे में ले ले ग्रौर ग्रगर पूरे तौर पर कब्जे में न ले तो उनके ऊपर मकम्मल निगरानी गवर्नमेट की होनी चाहिये। दूसरे रईसो के पास कला-कृतियों के ढेर पड़े हुए हैं। उन कलाकृतियों को लिया जाय ग्रीर कीमत के तौर पर एक एक रुपया दिया जाय। बह इस लिए कि यह जो सामग्री थी यह स्टेट की थी. राज्य की थी और वे राज्य इस भारत राज्य के भ्रतगंत विलीन हो गये और इस लिए अपने ग्राप स्वभावत बह सम्पत्ति उसके अधीन स्ना जाती है ।

तीसरे मैं आप को एक बहुत मीज सुझाव देना चाहती ह। हमारे यहा आर्केलाजी जगलो में चारो ओर बिखरी पड़ी हुई है जहा केवल एक चौकीदार रहता है जो उसको सभाल नहीं सकता है। कई दफा ऐसे केसेज होते हैं कि गिरोह म्राते है म्रीर चौकीदार के हाथ पाव बाध कर के वहा की मत्तिया उठा ले जाते है। इसी नरह कई दफा खन भी हए है। तो मै ग्राप मे निवेदन करूगी कि ये जो बिखरे हुये मान्यमेट्न है इनको उठा कर के जो हमारे डिस्टिक्ट हैडक्नार्टर्स है एक दफा वहा ला कर के स्राप रख दे स्रीर फिर उनको छाटे कि उनमे नेशनल इम्पार्टेंस की कौन है। जो नेशनल इम्पोर्टेंस की हो उनको यहा लाया जाय । जिन की कई कृतिया हो, जिन की कई ब्राकृतिया हो, उनको मै समझती ह कि एक्सचेज की बेसिम पर लाया जाय, उनको बाहर से एक्सचेज किया जाय और दूसरी चीजे वहा से लाई जाय। इसका एक नतीजा यह निक्नेगा कि विदेशों के म्य-जियम जो भारत की चीजे चाहते हैं, उनको ग्रगर चीजे ग्रामानी से कीमन देने में मिल जायगी ता वे स्मर्गालग से न ले कर यहां से ले लेगे । उन पर जो हमारा द्यर्चालगेगा उस खर्चे को भी हम बमूल कर सकेगे।

मैं ग्राप का ध्यान पर्चेजेज कमेटी की ग्रोर भी दिलाना चाहती ह। जब यह कमेटी बनती है तो देश ने कोने कोने से लोग यह मामान ले कर के ब्रात है। होता क्या है कि उम वक्त जो कीमत उनको दी जाती है, उसी वक्त दूगरे ट्रेडर्स आ कर के खडे हो जाते हैं स्रीर सरकार नो कीमन उनको देनी है उसकी इबल नीमन दे कर के ट्रेंडमं ले लेते है भ्रोर फिर उसको बाहर भेन देते है। ग्राप इमका पूरा ध्यान रखे।

दूसरे भ्रापने कानून में यह बताया कि उसकी फोट-ग्राफी रखी जायगी। मैं कहती ह कि फोट्प्राफी से काम नहीं चलेगा। ऐसी चीखों की लोग नकल बना जेते। नकल करने वाल बड़े चतुर है। इस लिए सरकार की सील उनके ऊपर लगाई जाय । इसी तरह दूसरी कला-कृतिया के लिए भी ऐसा ही कोई प्रबन्ध किया जाय। केवल फोट्याफी से यह काम नही चल सकेगा।

मैं भौर बालना चाहती थी, लेकिन समय नही है इस लिए बैठ जाती ह।

जगदीश प्रसाद माचुर (राजस्थान) : उपाध्यक्ष महोदय, मदन मे जब भी मितियो स्रौर कलाकृतियो की चोरी का प्रकृत था तो सरकार की श्रोर से जबाब दिया जाता था कि इस सम्बन्ध में कार्यवाही करने के उपयुक्त कानुन नहीं है भौर हम शीध्र कानून बनान वाले है श्रीर इस के बाद इस सबध में सरकार शीघ्र कार्यवाही करेगी। श्राज यह कानून हमारे सामने श्राया है, लेकिन मुझे इस कानून का जो प्रियेंबिल है उस को देख कर ऐसा लगता है कि भ्रब तक जो इस के पीछे सिद्धात श्रौर उद्देश्य बताया जाता था उस रूप में सरकार काम नहीं करना चाहती है। इस में इस बात की ग्रावश्यकता थी कि जितने भी ग्रपने पुरावशेष है, जितनी भी ग्रपनी ऐटीक्वीटीज है उन का किस प्रकार प्रिजर्व किया की पूरी व्यवस्था होती। लकिन ग्रब तक काम चोरी से होता था, ग्रौर सरकार <u>अब कानूनन उनको बाहर भेजने की व्यवस्था कर</u> रही है। इस विधेयक का जो प्रियेबिल है उस के प्रारम्भ मे ही ग्राप का लिखना चाहिए था.

"for preservation in public places

उमके स्थान पर ग्रापने पहले ही लिखा है:

"to regulate the export trade n antiquities and art treasures, to provide for the prevention of smuggling,.. "

[श्री जग़दीश प्रसाद माथुर]

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तो ग्राप पहले ही मन में एक बात ले कर चल रहे है। जैसा कि रानी लक्ष्मी कुमारी जी बतला रही थी। ग्राप को सोचना चाहिए कि किस प्रकार से उन चीजों को प्रिजर्व किया जाय। मैं उन से कहंगा कि इस विधेयक से तो हमारा हमारी चीजे बाहर जाने श्रीर इस दूष्टि से ही यह विधेयक बनाया जा रहा सरकार कह सकती है कि जहा तक स्मगलिंग का मवाल है, शिक्षा मंत्रालय का उस से कोई सबंध नहीं। माल उन का जरूर जाता है, लेकिन उस को रोकने के लिए पुलिस का महकमा है, इंडियन पीनल ऐक्ट उस के लिए है, उस की रोकथाम के लिए, लेकिन स्वय आप ने इस बात को ग्रनुभव किया है कि ग्रब तक म्राप की जितनी कला-कृतियां, जितने पुरावशेष थे उन की चोरी को रोकने की दिष्ट से हिन्दस्तान के किसी प्रान्त की पुलिस ने ईमानदारी से काम नहीं किया है और जहां भी उन की स्मगलिंग का काम हुन्ना है उस मे पुलिस वालों ने मिल कन उन का स्मर्गालग करवाया है श्रीर ग्राप की केन्द्रीय सरकार का जो कस्टम डिपार्टमेंट है, इन चीजों को हिन्द-स्तान के बाहर भेजने में उन को सहयोग देता है अब तक सदन मे जिस प्रकार की सुचनाये आई है ग्रौर सदन में जिस प्रकार के बार-बार प्रक्रन हुए है उनके अनुसार बहुत बड़ी माला में हिन्द्स्तान की कलाकृतियों की चोरी हुई है और उनकी स्मगलिगहई है। उस को रोकने की दष्टि से आज आवश्यकता इस बात की थी ग्रौर में इस बात से महमत हूं ऋौर म इस बात में सरकार को ममर्थन देता कि सरकार एक ब्लैकेट बैन लगाती कि हिन्दुस्तान में जो भी चीजें है पुरावशेष, वह बाहर नहीं जायेगी। आखिर गवर्नमेट किन चीजो को डिक्लेयर करेगी कि ये पुरावशेष है या नही, स्रौर आप चाहे जितना डिक्लेयर कर दे, हिन्द-स्तान की सरकार उन सब चीजो की मालिक हो जाय, हम उम बात के लिए तैयार है, लेकिन इस बात की जरूरत है कि आज जो आप उन चीजो को बाहर भेजने की व्यवस्था कर रहे हैं दकानो का श्राप रेग्लेशन करना चाहते है, जिन को आप लाईसेस देवा चाहते हैं तो शायद उन

को लाईसेस देने से आपको कछ पीस जरूर मिल जाएगा, आप के डिपार्टमेट की आमदनी जरूर कुछ बढ़ जायगी, लेकिन वास्तव में उससे समस्या का कोई हल नही निकलेगा । आज भी लोग काम करते हैं, श्रीर जो लोग व्यापार करते हैं उन मे मे हर एक व्यापारी लाज भी वेईमान नहीं है। यह हम मान कर न चले कि जितने व्यापारी है वह सब बेईमान है। कु व्यापारी ईमानदारी से भी काम करते है स्रौर ऐसे काम जो वेइमानी से, स्मगलिंग से होते हैं उनको रोकने की दुष्टि से यह विधेयक, मैं समझताह कि भ्रपर्याप्त है। इस विधेयक का उस स्मर्गालग को रोकने से कोई सबध नहीं है वास्तव मे बीमारी वही है और ग्राप इलाज उसका कोई दसरा करना चाहते है । इस विधेयक का हम समर्थन करे या विरोध, इस का कोई म्रर्थ नही है। जो मुल बीमारी है आज हिन्दुस्तान मे उस को रोकने की दृष्टि से मैं कहना चाहता ह मती महोदय से इस मे कोई व्यवस्था नही है। इस विधेयक के पारित होने बाद भी बाहर चीजें खुल कर जायेगी। जैसा कि स्रभी माननीय मदस्या कह रही थी कि ग्रधिकारियों के यहा किम प्रकार की चोरी होती है। माउन्ट ग्राब् में एक मकान बना हुग्रा है । जयसलमेर के ग्रंदर पालीवाल लोग जो वहा के पुराने ब्राहमण थे. वहाँ उन के महल बहुत सुन्दर है। इतनी मुन्दर इमारतो के वे मकान थे, राजस्थान के सारे पुलिस अफसरो ने वहां चोरिया की स्रौर एक बड़े पुलिस अफ़मर ने जब मकान बनवाया तो उस में चोरी का जो एक खम्बा लगवाया उस पर गणेण जी कि मृति थी। वह गणेण की मृति इस प्रकार में उस कर ग्रकित है कि दिखायी नहीं देती। उस ने खम्बे को ग्रपने मकान में लगवा दिया ग्रौर बाद मे देखा कि गणेश जी की मूर्ति उलटी हो गयी है। इतने मुन्दर ढग मे वह मृति ऋेव की हुई है कि वह दिखाई नहीं देती थी, लेकिन वह खम्बा लगने मे उल्टाहो गया । तो हिन्दुस्तान का जो पुलिस डिपार्टमेट ग्रीर कस्टम डिपार्टमेंट है वह जो इन की चोरी में लगा हुन्रा है ग्रगर उस को त्रापने नहीं रोका तो मैं समझता हूं कि इस विधेयक का कोई ग्रर्थ

नहीं है ग्रीर मैं चाहता हू कि इस विधेयक के द्वारा सरकार यह बात ले कर श्राये ग्रीर यह तय करदे कि श्रगर हम को विदेशों में ग्रपनी कलाकृतिया भेजनी है, कोई पुरानी वस्तु विदेश को भेजनी है तो सरकार स्वय उस की व्यवस्था करे, लेकिन जिस ढग से ग्राज हमारी चीजे बाहर जा रही है उस हालात में तो इस विधेयक के ग्राने के बाद हमारी चीजों को बाहर भेजने के लिए लोगों को ग्रीर ज्यादा प्रोत्साहन भिलेगा ग्राप इससे लोगों का ग्रीर प्रोत्साहित कर रहे है, इामें उन के जिजरवेशन की बात तो ग्राती नहीं। प्रिजर्व तो चीजे होगी नहीं।

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश): चोशे बन्द कर देगे ता जन्दा कहा से पायेगे।

श्री जगबीश प्रसाद मायुर : मूर्ति चोर तो ज्यादा चन्दा दने नहीं, मिल वाले ज्यादा देते हैं।

1001 तो मैं मत्नी महोदय से निवेदन करना चाहगा कि दूसरी एक जो एक्वीजीशन की बात कही है इस के सम्बन्ध मे श्रीमती लक्ष्मी कुमारी जी ने जो बान कही उम का समर्थन करना चाहता हं। इन राजा महाराजान्त्रों के पाम बहुत सी परानी कलाकृतिया है और पिछले दिनो जिस ढग से उन्होंने विदेशों में ले जा कर उनकों बेचा है वह स्राप जानते हैं। हमारे जयपूर के चन्द महलों में जो लाखों रूपयों की पेटिंग्स है उनकी जब कीमत लगायी गयी तो मालुम हुआ लाखो म्पयो की पेटिग्स है तो ग्रब उनका उपयोग कहा हागा। क्या ग्राप उन को पब्लिक ^न लेस में रखने की दृष्टि से इसके संक्शन 19 के अन्तर्गत ले सकते है और क्या आप उनको लेगे क्योंकि ये मारे देश की सम्पत्ति है श्रीर जिम ढग से म्राज उनका दुरुपयोग होता है उसको रोकने की दिष्ट से ग्राप क्या कार्यवाही ग्रागे वाले है। करने

ता मेरा निवेदन है कि इस विधेमक की कोई स्रावश्यकता नहीं है स्राप श्रनावश्यक रूप से विधेयक को ले श्राये हैं। ग्राप ज्यादा पावर्स लेना चाहने हैं तो हम वह पावर्स भी देने को तैयार हैं लेकिन मेहरबानी करके ये ग्रापके ही जो दो डिपार्टमेट्स हैं कस्टम डिपार्टमेट ग्रीर पुलिस डिपार्टमेट, इन दोनो के षड़यद्व से जो ग्रापके घर मे चोरी हो रही है शिक्षा मत्रालय के ग्रन्दर जो चीजे हैं उनकी जो चोरी हो रही है उनकी चारी का रोकिने के लिये कार्यवाही करें। इनको प्रजूब करे।

श्रव जो प्राइवेट लोगो को एक्सपोर्ट करने की इस विश्रेयक के द्वारा इजाजत देने को तैयार हैं उसके लिए तो हम किसी प्रकार से भी उसका समर्थन करने को तैयार नहीं । ग्राप कोई टूसरा रास्ता बनायेगे कि किस प्रकार से इनको प्रिजवं करेगे तभी हम इसका समर्थन करने को तैयार होगे ।

**SHRI M. KAMALANATHAN (Tamil Nadu): Mr. Deputy Chairman, we wholeheartedly support the Bill brought forward by the Hon'ble Minister of Education. It has been stated in the Bill that there are not sufficient laws to protect and safeguard our ancient antiquities and art treasures and therefore it has been found necessary to bring forward this During the past ten years sculptures and art treasures worth 100 crores of rupees have been smuggled out of our country. The C.B I. came to know about this smuggling only in the year 1965. It all happened when a New Delhi firm M/S Narang Overseas (Private) Ltd. sold a Shiva Parvati sculpture measuring about 51 feet for a sum of 13,000 dollars. The American dealer to whom it was sold estimated the cost of that sculpture to be 50,000 dollars. The CBI. came to know of it only after this incident.

^{**}Original speech in Tamil.

It is my duty to narrate the hitherto undisclosed news about the circumstances under which this smuggling started from India. In 1927 one Mr. Nasley Hiramneck an American of Indian origin. took out one of India's sculptures and introduced it to the people of U.S.A. for the first time. The American people ovserved that sculpture as a great work of art and they became crazy. They were prepared to buy our art treasures for whatever the cost it may be. Of all the countries in the world it is only in America where we find the most of India's art treasures which have been smuggled out of our country. Who are the persons who indulge in this work of smuggling? The watchmen who are employed in the museums, the priests in the temples, the art dealers who deal in this business of selling sculptures, the middlemen and the officers in the Customs Department. In April, 1972, a senior officer of the Government of India was alighting at Palam Airport after a foreign visit. When the Customs Officials made a search of his belongings a highly valuable piece of sculpture was found. This was an art object which could not be sold in the foreign countries and which was smuggled out of India. I want to emphasise the point that it is only the officers of the Central Government who deal in this shady business of smuggling.

Sculptures of priceless value have been stolen. As I have already mentioned it before, the Shiva-Parvati statue has been sold for a sum of 13,000 dollars. A Nataraja sculpture of the height of 1.4 metres which belonged to the Chola period has been sold for a price of 75 lakhs of rupees. A Vishnu sculpture of Chamba (Himachal Pradesh), worth 70 lakhs of rupees was stolen. Fortunately it was found at

Bombay. What are the reasons for all these things? The Central Government are not taking sufficient and proper steps in this matter. I accuse the Government of gross negligence and they are not taking sufficient steps to protect our art treasures. Take the case of the Prince of Wales Museum at Bombay. About 400 to 450 art objects have been stolen from there. If that could happen in Bombay, then it could not be understood as to how you can protect the antiquities and art treasur existing in the forests and the villages of India.

The Government are spending an amount of 130 lakhs of rupees on the Archaeological Survey of India. Out of his, lakhs are spent on establishment administration. The balance of 25 lakhs of rupees is spent on protecting our ancient monuments. I want to ask the Government as to how they can protect the 4000 protected monuments in India with this paltry sum of 25 lakhs of rupees. It is not enough if you bring forward legislation. If we have to protect our ancient antiquities and art treasures then sufficient finances are necessary. The number of employees in the Archaelogical Survey of India, who are entrusted with the task of protecting the 4000 protected monuments, is one thousand. It has been found after a survey that at least 16,000 employees are required to do the work of protecting these monuments. I, therefore, request the Government to take necessary steps to recruit the sufficient number of persons to do this job.

This department is under the control of the Central Government. There are 15,000 ancient antiquities and art objects, which needs protection in India. Out of this number, 4000 monuments come under the head "Protected Monuments". I request the Central Government to leave the task of protecting these monuments to the

respective States where these monuments are situated. The Centre should also give financial assistance to these States for protecting these monuments.

In Britain, there is a trust called the National Trust. In the same way the Centre should set up in all the States the regional trusts which would take care of these monuments. It is not enough if we only take steps in this matter. We hould also try to get the co-operation of he people of the U.S.A. and the European Countries to whom our art objects have been sold. I would like to ask the Government as to what steps they have taken to recover the sculptures from the U.S.A. where they have been smuggled from India.

At a UNESCO sponsored conference in 1970 at Paris a decision was taken to the effect that any smuggled art object or sculpture should not be bought unless the history and background of that suculpture is known to the buyer. Only the authorities of the Penn sylvania Musueum are following this decision of UNESCO and they have decided not to buy any sculpture without an authorised certificate and background. We should also take necessary steps to implement this decision of UNESCO with the cooperation of the museums of the world so that unauthorised sculptures are not bought.

In this Bill, the Government have asked for powers to export our antiquities and art treasurers. If the Government stands exporting these things and give licences to dealers to export them, then all our sacred, great antiquites and art objects will go out from India and nothing will be left in our country. If we want to protect our antiquites which must be protected the Government should not export these things and export should be banned by the

Government. If that is not possible, then I suggest that we should have some sort of exchange arrangement with other countries in regard to these art objects. If we send an art object to the U.S.A. then we should also get back in exchange a similar art object from America for our country.

Lastly, I would like to mention one thing. In Tamil Nadu we have started an institute of epigraphy. It is a difficult job. The Centre should not only assist and help this institute, but also start similar institutes in all the States.

Before concluding I would like to state that there is a famous temple called the Brihadeswara temple at Thanjavurin Tamil Nadu. It was constructed by the Chola King, Raja Raja Cholan. The Central Government have rejected our request to construct a statue of Raja Raja Cholan in that temple. We are as much interested as the Centre in preserving and protecting our antiquities and art treasures and we are second to none in this respect. I, therefore, demand that these powers should be given to the States With these words I welcome this Bill. Thank you.

SHRI SASANKASEKHAR SANYAL: Sir, I welcome this Bill with some mental reservations. But, since the honourable Minister says that he expects and accepts co-operation. I wish to offer certain suggestions.

[THE VICE-CHAIRMAN (SHRI V. B. RAJU) in the Chair]

Sir, in the first place, I want to know as my friend has rightly put it, why you are getting up from the seat twenty-five years after independence, having seen from the first day of independence all works of art, sculpture, architechture, jewellers

tShri Sasankasekhar Sanyall etc. and many idols having been exported I have said on one occasion that America is giving us wheat on the basis of Public Law 480 and we in our turn had been exporting through the operation of Section 420 and Section 379 of the Indian Penal Code all sorts of things to the USA and we are responsible for it. One of my friends said that the Birtish were responsible, that the bureaucrats were responsible for But, Sir, I say, as far as I have known in West Bengal, the police officers in the higher ranks and their sons have got licences to export these things. The Secretaries in the Writers' Building, their sons, their sons-in-law and 'others-in-law' have got licences for the export of such items and that is how crate-loads of goods have gone by water and by air over our heads and we have always stated that we are still in the Rama Rajya Even 'Rama' has been exported, but the Rama Raiya is here with the monkeys!

Sir. may I ask my friend one thing? Will you even now freeze all those monuments? I do not want confiscation I do not want nationalisation But, you should freeze all these things and no sale or no export should be allowed for the time being

Sir, I will tell you one thing There was a copy of the Koran in the Muishidabad Palace It is not in Firdausi's writing I saw it I went once there with Shri Rafi Ahmad Kidwai I remember his Prior to that he went there and saw that Koran, just 1 "in depth and the workmanship was such that if you put a needle from the bottom to the top, the same letter in all the pages will be pricked! He saw it once when he was in his younger days But, as a Minister when he went there-I also accompanied him-he saw that it was missing. I remember the tears in his eyes and I remember the tears in my eyes too

Sir. Persian carnets, worth crores and crores of rupees, which may not be available anywhere in the world now, are in the Murshidabad Palace The roof there is leaking and the tourists are coming there and that has gone to dogs. Are you prepared to preserve these things? The other day I but a question to him and he said that the Ancient Monuments Act will be applied

Sir, there is painting known as Murshi dabad Column, and it is in Shantiniketan there is a gallery. The column is there, Shantiniketan is there, but that painting is not there. You will find the paintings sometimes in grocers' shops where they are used as bundles for selling articles

Sir, what about the paintings of Princes and their jewellery? You have taken away their titles, their privy purposes. But have you tried to take away their jewellery and their paintings? Are you prepared to do that? Do not confiscate them I am an old class of man I am very shy of confiscation

SHRI KALYAN ROY Marxist has changed his line

SHRI SASANKASEKHAR SANYAL Do not worry You freeze them for the time being The question of appropriation or misappropriation or the question of confiscation or of giving an amount which may be in excess of the actual price will come afterwards Do these things

Sir, these things apart, this law embraces works of art and painting, history, politics and all these things So far as history is concerned, do you know, Sir where Jesus Christ died? I told my friend Mr Mahavir Tyagi that Swami Abhedananda wrote a book in which he said, after quoting extracts from European historians of all countries that Jesus died in Kashmir in Khanayarı I have just collected a boo

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coming to Kashmir I asked Dr Karan Singh as to where the place Khanayari is. He said that it was a part of Srinagar ...

(Interruption)

Then, Sir, I have seen Bhrigu who wrote manuscripts on Astrology, and as a result of partition amongst the members of the family, some of the pages of his manuscripts went to Meerut, some pages remained in Oudh, some in Banaras, and some pages went to Lucknow. They have been partitioned. Are you going to do anything.

(Interruption)

Well, I hope my friend, Prof Nurul Hasan, will not be guided by that gentleman, Mr Om Mehta. I am asking you. Are you going to collect the partitioned manuscripts from different places and put them together?..

SHRI OM MEHTA I would like to ask him How many times did he go to the man who is the costodian of that book and consult him?

SHRI SASANKASEKHAR SANYAL: Do you know that my friend, my young friend....

SHRI OM MEHTA. I take strong objection to it.

SHRI SASANKASEKHAR SANYAL: Sir, this is about Christ. Then I come to Budha Does he know that Buddha visited Bengal. Sir, few historians know that He came to Ranamatichandpara. Huen Tsang wrote about it. I put a humble question to Mr Narul Hsasan only ten days back: "Is the Government prepared to erect a memorial at that place where the Buddha stayed for seven days at Ranamatichandpara in Murshidabad?"

SHRI KALYAN ROY That is the place where you come from

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SHRI SASANKASEKHAR SANYAL. I come from every part of India He was very proud to say that he did not go there. He gave a cryptic answer— still he says he respects us. Are you going to commemorate that place where the Buddha stayed for seven days? He says "No". That was your answer

In the Sepoys Mutiny of 1857 we may have lost There is a memorial in Plassey But in 1857, on the 26th where we lost of February my district stood up against the British rule That was misnamed as Sepoys' Mutiny But that was the first war of our independence—as Karl Marx, Suren Sen and many other historians have said I asked him, are you going to come memorate all the places in India where notable incidents took place in 1857 in connection with the first war of independence? His co-operative answer, respectful answer was "No"

SHRI KALYAN ROY. That is very unfortunate, Sir

SHRI SASANKASEKHAR SANYAL: It is only on the 26th of February that this incident was there. But he has tried to do nothing by way of collecting material for finding out how the Hindus and Musalmans and other people of that part of the country, in the whole of Bengal and in other places they fought together, shoulder to shoulder, to shake off the burden of the Britishers. Is he prepared to probe into history and appoint a research committee for that?

(Interruptions)

Sir, please do not look at the list now. I want the Vice-Chanirman and my friend, Mr. Raju, to hear me.

In 1857, Nurul Hasan Saheb must know, there was one lady of valiant character, Begum Hazrat Mahal. All other martyrs there in Oudh and Lucknow, by and large, were more or less subjected to become heroes by force of circumstances. But this great lady created circumstances through her own initiative, shook off the bondage of her husband who was bribed to collect a pension. So courageous was she that she rode an elephant and encouraged all people "Come on; fight the British; come on, let us drive them out of our country; then we shall settle our own accounts." And she sent a note to the last Moghul Emperor, Bahudur Shah, in Delhi saying "Here we are, going to fight". At the last moment she was, when everything failed apparently for the time being, offered a bribe of a pension of Rs. 7 lakhs per month for herself and another pension of her minor son separately but she rejected it; kicked away the offer. She went away as an exile to Kathmandu and died there. The painful feature is that if you go to Kathmandu you will find that there is a small grave of hers. On one side of it there is a petrol pump-I do not know if petrol is being pumped into that grave. On another side there is a public latrine and a bath room.

Nepal is a friendly country. Let me see if Mr. Nurul Hasan accepts my suggestion which I am making as a man of experience. Are you prepared to go there and negotiate with that friendly country for doing something there which will be worth the name of the lady, worth the name of the legacy that she has left behind and worth the name of the tradition which is so mightily worshipped now? Sir, just a little more.

THE VICE-CHAIRMAN (SHRI V. B.

RAJU): Only you spoke about North and East; what about South?

SHRI SASANKASESKHAR SANYAL: In the South I tell you the Fresco paintings have been stolen with the connivance of the stalwarts of Delhi and those Fresco paintings can be brought back if you take the initiative. Then what about Tanjore? Tanjore has been converted into a sort of library. Why not create a monument there?

I am coming to another question (*Time bell rings*). Do not ring the bell because the Deputy Chairman had promised me some time.

SHRI KALYAN ROY: Sir, he is giving very valuable information.

SHRI SASANKASEKHAR SANYAL: I am coming to another question. From 1857 till today we are on continuous fight for freedom, first for political freedom, then for social freedom and now we are in the midst of the fight for economic freedom. Is there any history of the freedom fighters all over the country from 1857 up till now? By giving an insulting pittance to the exhaustied heroes Government is thinking that much has been done to them. I say get the help of research scholars to find out about them. In every District appoint research scholars to find out what was done from 1857 to 1947 at least. People who fought in the Congress, people who fought outside the Congress, people who fought after the Congress, all these people and their families are there, unsung, unwept. I demand that something should be dome for them. Will Mr. Nurul Hasan cooperate? I demand with all respect because your appearance seems to be not that of a crooked man and therefore I want you to cooperate with me,

SHRI OM MEHTA: What about Mr. Sanyal's face?

SHRI SASANKASEKHAR SANYAL. In every District there have been freedom fighters who have gone unsung and unremembered. Therefore you appoint a team of research scholars in every District for finding out about the lives and Circumstances of the freedom fighters and their familities.

Regarding the face of Mr. Sanyal, I am a lawyer. I have seen faces like that of Shri Om Mehta, who have gone into the witness box, who have said that they will state the truth and nothing but the truth but who have concealed everything. Sir, here is a Government which makes promises and promises but no fulfilment. But, I hope my friend, Mr. Nurul Hasan, will at least prove an exception.

SHRI N. JOSEPH (Andhra Pradesh): Sir, what the hon Member said about Jesus Christ is not a fact. I think he spoke on the basis of a fictitious story of. One of our Puranas, the Bhavishya Purana, says that Salivahana met Jesus Christ in Kashmir hills and questioned Christ who he was and he replied that he was Jesus Christ born to virgin Mary and had to come to earth from heavens to save humanity by his death Sir, if yoy believe your Puranas you will have to believe this. So, Christ came to Kashmir from Palestine and returned to Palestine where he was crucified.

श्री मूपेन्द्र नारायण मंडल (बिहार) उपाध्यक्ष महोदय, जो विधेयक इस सदन के सामने ग्रभी प्रस्तुत है मैं इसका समर्थन करता हू श्रीर समर्थन करने हुए कुछ बातो की श्रीर मैं मती जी का ध्यान खीचना चाहता हु।

सभी लोगों ने इस बात पर जोर दिया है कि अब तक वैसी चीजें जो कि सुरक्षित थी उन

चीजो की चोरी होती जा रही है, इसको रोकना चाहिए, इसमें कोई दो मत नहीं हो सकता है ग्रौर मैं भी उन लोगों के साथ हु ग्रीर मैं भी चाहता हू कि मन्नी जी इसके लिए पूरा प्रवध करे लेकिन मैं यह भी चाहुगा कि मन्नी की इस बात पर घ्यान दें कि जो पुरानी चीजें हैं उन चीजो की रक्षा कैसे हो । मत्नी जी उस पर कछ ध्यान रखे । जैमा कि बिहार मे एक किला है जिसको कि भीर कासिम का किला कहते हैं। उसकी छोर मैं उनका ध्यान खीचना चाहता है। बिहार में क्या कहें, नार्य बिहार में ही नहीं मम्चे बिहार में एक भी ऐसा किला नही है जिसको कि वहा के लोग देखना चाहे तो वह देखने को मिले लेकिन जो भी एक किला, मीर कासिम का किला, था वह किला भी टुटता जा रहा है उसकी तरफ किसी का ध्यान नहीं जा रहा है। तो मैं मबी जी का ध्यान इस तरफ खीचता हु कि वह उस किले की तरफ ध्यान हैं। धव, जिसको कि रेयरिटीच कहते हैं, चीओ का उपलब्ध होना बहुत मुश्किल है, बहु किन लोगो के पास है। जिनके पास ऐसी चोजें है वह कौन हैं। वह इस देश के राजा महाराजा थे, वहे बढे जमीदार या बडे बडे प्जीपित थे, यही लोग थे। धब ममय बदल गया है भीर उन लोगो की जो हालत हो गयी है उसमें उन चींचो को षह रख नही सक्ते, लाचारी से बह उन लोगो को बेचना पहेगा, मीधे तरीके से नही तो चोरी से बेचना पड़ेगा श्रीर विदेशों में जाकर बेसी डाम पर बेचना पडेगा । जैसा कि राजस्थान के जो राजा महाराजा 🕫 या निजाम हैदरावाद हैं, या मैसुर के जो राजा हैं, या जो बिहार में दरभगा के महाराजा थे, इन लोगो ने कुछ हीरे जवाहरात या ऐसी कुछ चीजे जमा करके रखी थी जो कि देखने लायक थी। तो ऐसी चीजो की बिकी को रोकने के निये यह जरुरी है कि उन चीजो के ऊपर उनका नो श्राधिपत्य है वह उनका श्राधिपत्य खत्म हो जाय । ग्रब यह ग्राधिपत्य कैमे खत्म हो मन्नी जी इसको जाने । समाजवाद के जमाने मे कहा है कि कपेनसेशन नही मिलना चाहिये ì कम्पेनसेशन न देना हो

Antiquities and Art [श्री भूपेद्र नारायण मण्डल]

सब से अच्छा है लेकिन धगर योडा बहुत कम्पेन-सेशन भी उनको देना हो, उसकी अरुरत हा, तो वह कम्पेनसेशन भी दकर के उन नागो चीजो का ले लेना चाहिये । उन्हीं के नाम पर जो सरकारी म्युजियम्स हैं उनमे वह रखना चाहिये। जो उन की वश परपरा है उनका नाम भी इस तरह से सुरक्षित रह जायगा यह बात भी उनको कहनी चाहिये श्रीर हम समझते हैं कि ऐसे ढग ने करने पर बहुत ज्यादा रुपया पैसा भी नही देना होगा श्रौर वह चाहेगे कि इनका प्रिजवेंशन हो क्योकि बहुत दिना तक वह इनको प्रिजर्व करके नही रख सकते हैं।

हमारे जिले में भी दो जगहे हैं। मै बिहार से ग्राता हू भौर सहरमा किले में रहता हू, सहरसा जो पुराना भागलपूर जिला था उसी का अग है, तो वहाजो पुरानी चीजे यी वह करीब करीब खत्म हो गयी हैं , वहा दुसरी जमीन है पुराने ससार की जो जमीन घी वह जमीन वहा है नही, थोड़ी बहुत चीज जो वहा रह गयी है उसमे एक मदिर है, उस सब-छिवीजन मे मघेपुरा थाने मे श्रीनगर नाम का एक गाव है वहा पर एक पराने मदिर का भग्नावशेष बाकी है, उसका पत्थर सब वहा है, बहुत सुन्दर उसकी कारीगरी वगैरहा है। कब का है, क्या है, यह कहना हमारे लिये मुश्किल है लेकिन उसको सुरक्षित रखा जाय, उसका कोई इतजाम हो जिससे कि चिर-स्थायी तरीके पर उसको लोग म्मरण रख सकें। ऐसा कोई प्रबंध होना चाहिये, यह मेरा सजेशन है । ग्रीर वहा पर एक दूसरा है, उसी सहरसा जिले में एक चडी स्थान है, वह स्थान भी बहुत पुराना है, हजारो वर्ष का है। कोई एक बर्मीज साध्र ग्राया था जो कि दूसरे महायुद्ध के पहले भ्राया था भ्रौर उमने उस जिले की बहुत छान-बीन की थी भौर उसका कहना था कि बुद्ध धर्म का बहुत बडा ग्रहा यहा पर या ग्रीर उसने कुछ जगह का नाम लिया या कि उन जगहा का वह नाम क्यो है ग्रीर बुद्ध धम से उसका क्या सबध है। इन सारी बातो के बारे म उस समय में जित्र किया गया था लेकिन उसके जाने के बाद

कुछ प्रयास लोगो ने किया किन्तु सरकार ने इस पर कोई घ्यान नही दिया । लोगा ने चाहा कि मरकार कुछ घ्यान दे लेकिन घ्यान नही दिया तो इसलिये मैं इस ग्रोर भी मन्नी जी का #यान खीचना चाहता हू।

Treasures Bill, 1972

ग्रब जो सवाई, जाधपुर, के नजदीक में एक किला है वह किला भी टूट रहा है। हमने पढा कि यह किला टुटने पर है । वह किला कौन सा किला है। जो कि चित्तोर का किला है ठीक उसी किले की तरह वह किला है ।

चित्तौं में जा सब कुछ हुन्ना है, वहा पर ग्रपनी इज्जत को बचाने के लिए राजप्त स्त्रिया जल मरी थी, इस तरह की जो इम्पार्टेन्ट जगहें हैं, जहा पुरानी यादगार की चीजें है, उनकी रक्षा करना बहुत जरुरी है क्योंकि वह हमारे इतिहास से , हमारे देश के गौरव के साथ जुड़े हुए हैं। इसलिए इस तरफ भी मत्नी जी का ब्यान जाना चाहिए ।

मुझे हैदराबाद में दो-तीन महीने रहने का मौका हुआ है। वहा पर मैंने सालारजग म्यूजियम को देखा । वहा मध्य एशिया की वस्तुश्रो का सग्रह रखा गया है। वह मैं समझना हु, हिन्दुस्तान का सबसे भ्रच्छा स्यूजियम कहा जा सकता है । कलकत्ता म्यूजियम भी ग्रन्छा है लेकिन उस म्युजियम का भ्रपना खास स्थान है। तो वे सब चीजें वहा पर ग्रब तक हैं या नही है, इसको भी देखने की तक है भ्रौर हम समझते हैं, सरकार इस पर ध्यान रखेगी कि उसकी कोई चीज जाने नही पाए, जिस ढग से झाज म्मूजियम के कर्मचारी दूसरो से मिलकर उन चीजो को यहा से तस्कर में बाहर भेज रहे हैं वह न होने पाए । इस तरह की कोन्निश वहा भी होनी चाहिए। तो जितने सारे म्यूजियम हैं, उनके वस्तुग्रो की सुरक्षा होनी चाहिए ।

इन्ही शब्दों के साथ मैं भ्रपनी बात को समाप्त करता हु।

SHRI N G GORAY (Maharashtra)

necessary amendment I would like to say that the biggest loopholes are at the point of the Customs Because these treasures are valued so mauch all over the world, more especially in the countries of which America is the most affluent, that there is a natural temptation to take treasures of art pieces, paintings, etc, and to sell them to the highest bidder

Treasures Bill,

Sir, only a few days back in this House we had a legislation on the preservation of wild animals At that time I pointed out that it was coming not a day too soon, because some of the wild species have been lost for every This Bill, too is coming rather late in the day, after the priceless art treasures have left our shores long back Since independence there volume has been constantly growing and it is only now that we are realising that something will have to be done to preserve the priceless heritage that we have It is very natural that we should feel emotionally worked up when we are thinking of the long history of this country and the treasures of art in every field Whether it is painting or sculpture or architecture, it is almost an inexhaustible treasure However much may have gone out of India, what remains is so rich that if we succeed in preserving it, I think it will be a great contribution to the cultural heratage not only of this country, but of the whole world. I have no doubt in my mind that so long as pieces of art like the small statue of the naked dancer unearthed at Mohenjodaro exist so long as the noble statue of Bahubali at Sravanabalagowla exists amongst us, so long as the frescocs of Ajanta are there, so long as the mighty brushes of the Kangia Valley, Rajputana, Delhi, Murshidabad and the Deccani artists exist, the whole world will have to come here and admire the priceless heritage of India The first question is whether it will be possible for us to protect these The other question is whether this Bill is adequate enough, comprehensive enough to take care of all these treasures I share the anxiety of the Minister that, in spite of all the efforts, there might be a few gaps and loopholes. What he has suggested is let us try to find out whether there are any loopholes in the actual working of this legislation, and he has assured the House that he will have no hesitation at all to come to this House again for the

A good deal was said about our ancient culture and how proud we were of it But really have we succeeded in creating that sort of mental attitude amongst the people? Is there people's participation in this? I dare say it is not there people really do not understand the value of all these treasures of art My friend there from Rajasthan pointed out that even the Princes who have big stores of this treasure in their palaces are second to none in sending these treasures out and getting a good return. This has happened, this is most probably happening even now So, the question today is that of implementation. It is the same question which is coming in our wav everywhere. If it is preservation of wild life how do we stop the poachers? Here the question is, how do we stop these vandals because the treasures are scattered all over India. It is really a tribute to the creators of art in Whether it is this rule or our country that rule whether it is a Maharajah or Nawab, these artists went on creating treasures of art right from Kashmir to Tamil Nadu and that is why we find-you go to any corner of India, you will find these priceless treasures right from coast to coast, right from the Himalayas to Cape Comorin Frankly I think it will not be possible for us to preserve all of them, it is almost an impossible task, unless the people as a whole become conscious not only of its utility but of the great heritage that they symbolise I would like to say that apart from the various provisions of the Bill it is through the schools

[Shr₁ N G Goravl

and colleges and through the mass media like the radio, cinema etc that people can be made conscious. Now the television is also coming and if really we could make the people conscious that India has the distinction of having such a priceless heritage, then it will be possible to preserve these things, otherwise it will be very difficult So, two things I would suggest One is that our controls at the Customs points will have to be very rigid That is Number wo is that the number one maximum use will have to be made of these mass media. One of our foremost archaeologists, Dr Sanklia, has said that unfortunately in India archaeology has not become popular People have 4 P M been tal en to these places where the archeological experiments are going on He says, the tendency is to keep the people away from them. He said what we should do is to take these people to those places Sir. you go to the Purana Quila—I had the opportunity to go there—and you find that by layer after layer you go down almost to the first century or the second century before Christ, and it is like an open book One layer represents a century before Christ and the second cent my after Christ, the third century, the fourth century and so on till the fifteenth century and the sixteenth century which represent Moghul period It is really a marvellous thing to watch and understand those things If you take people to those various places, places, right from Tanjore to Srinagar, it is only then that our people—young people, even the peasants and the workers-will understand what this Bill is seeking to protect, it is only them that it will be possible for us to fulfil the desires that are reflected

The next point that I would like to impress upon the Minister is that though it is not possible to reclaim all the treasures that have gone out to distant countries like

in this Bill That is my point

are certain pieces which could be identified as coming from particular places. Now, will it not be possible for our Government to exert their influence with the Government of the USA or the UK and say that this particular piece belongs to this particular place One or two instances I have got-the Shivapuram bronze is in America with a private person,—and the other has the Khajuraho brackets They are also with a private person. And in the Los Angeles Museum there are any number of places which are clearly from India because they cannot be from any other country India alone the flora, the fauna and the human life were welded together in pieces You will not find it anywhere else When there is a Buddha, you will find along with that Buddha, a monkey on the tree, you will find a deer standing near by, there will be a lion sitting there or a tiger This is particularly Indian I know well You never see in the Indian art any human life completely alienated from the geographical surroundings. Human life is part and parcel of the total life whether it is flora or fauna. This is reflected in our paintings, this is reflected in our sculpture, this is reflected in our frescoes fore it may not be difficult at all to identify what has gone out of India

Therefore I would like to impress upon the Minister to try to convince these Governments to hand over these treasures back to us and in return if they want money or something else, let us give it But I am quite sure that if our Government uses its influence it is possible as a part of the cultural exchange programme, to reclaim all these priceless treasures that have left the country

I would only say that this Bill is a step in the right direction. I myself am not able to find out flaws in it because I do not know how the Bill will work England or America of others but there I said, the lacunae might be there but because some facunae are there because there are certain loopholes, we cannot wait inde-Therefore, I welcome the Bill and I hope that the suggestions that I have made will find favour with the Minister

Thank you

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PROF S NURUL HASAN Sir I am most grateful to the hon ble Members for the uniform support which they have to this measure Since we have already exhausted the time that was allotted. I hope my hon'ble friends will forgive me if I do not deal with each individual point

SHRI KALYAN ROY Please deal with the salient points

PROF S NURUL HASAN I assure the hon'ble Members that I shall very carefully go through the proceedings. I have taken copious notes taken full note of all suggestions which have been very kindly given by the hon Members and In so far as it is possible to incorporate them in the rules I shall keep them in view

SHRING GORAY Do not confuse my points with Sanyal's

PROF S NURUL HASAN The most important point that has been made by several hon ble Members is that this Bill does not provide adequately for the preservation of our cultural heritage. Sir, to be very frank, this Bill is dealing with this question only in one aspect and not the whole guestion of preservation The Government is deeply conscious of the need for taking effective measures for preservation and with your parmission, Sir I will very briefly indicate some of the positive measures that we propose to take up

First of all, Sir we have a scheme of Village to village survey of our antiquities The scheme was taken up quite a few years ago but I must confess that I am not satisfied with the progress of this scheme The point about the participation of the people is very well taken. We cannot hope

to have the complete village to village survey without the participation of the people and the success of the scheme would itself involve the people into this process of preservation of our art objects what my attempt is going to be is to involve our youth to give them training so that within the next Five Year Plan period with the minimum of expenditure of resources this scheme of village to village survey is completed, and I have no doubt that I shall secure the support of all the State Governments

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Similarly, we have also taken up a scheme of documentation of all loose pieces of sculpture at protected sites and monuments This is becoming more and more important Again, I am not entirely happy with the progress of this particular scheme I hope it will be possible for us to go ahead with it with greater speed. The State Governments have similarly been requested to take up this question of documentations In the same manner the Regional Records Survey Committee of each of the States are being constantly urged upon by the Indian Historical Commission to accelerate their work so that there is complete survey I can give this clarification that as soon as the rules are mide we will apply them to the whole of India Originally there was the fear that some States might lag behind and therefore, provision has been made to apply some part of it to some State or the other But now I understand all the State Governments are willing to give their co-oper, non Therefore, the whole Act and all its provisions can be made applicable to the entire

श्री नागेश्वर प्रसाद शाही जम्म नाण्मीर म ना ? प्रो० एस० नुरुल इसन जम्म वाश्मीर की साइति मैने पहल ही लाजा थी यह बिलालान क पहा ।

Then, Sir, about the records the government hapes very soon to issue an Archival Policy Resolution My hon friend Mr Bhupe! Gupta is here He would recall some of the most remarkable debates

[Prof S Nurul Hasan] that have taken place in this House on the question of preservation of our historical We hope to issue an Archival Policy Resolution very soon and I hope similarly the State Governments will either

enact legislation or issue similar resolu-

tion which will lead to their protection

Similarly, Sii, the Government of India has welcomed the steps that are being taken by many State Governments to establish more and more museums I would, in this connection, draw the attention of the House to the fact that entry 12 of List II of the Seventh Schedule provides that museums and all other objects which are not declated to be of national importance are in the State List Therefore, in this matter we have to work ir very close collaboration with the state Governments and, as I stated just now, we are certain of getting then full support In the Fifth Plan I have asked the Archaeclogical of India to give me a con prehensive plan of the requirements of ensuring that all our Centrally protected nonuments are given proper treatment so that the buildings which were neglected due to paucity of funds can be attended to and there could be a full fledged Plan scheme I have been assured that this work started a few months ago and that estimates a e being made I have no doubt that fairly soon this will be made available to me and then it will be for the Planning Commission to consider my requests in this particular matter whatever support I have receved in this House I have no doubt, will strengthen my hands in making an appeal to those who have the very difficult task of allocating funds as between the different sectors of our national needs and requirements

In this connection I would like to state. that Konarak, being one of the finest monu-

particular attention of the Government Structural repairs have been of India carried out Chemical preservation has been taken up And the most important of all is to arrest the effect of salinity on this monument, and that work has been going on with a great deal of success has been virtually made water-tight site museum has also been established at Konarak

Then, Sir one very important point was raised by my hon friend, Shii Dahyabhai Patel That was, I believe, due to a slight misunderstanding. He thought that the powers of the police are being given I would draw his attention to section Section 23 is not a powe r 23(1) and (2) of the police, it is a power to be given to a person who is supposed to be the custodian of these records And secondly, if he would kindly see sub-section (2) it says

"The provisions of sections 102 and 103 of the Code of Criminal Procedure 1898 relating to search a and seizure shall, so far as may be, apply to searches and seizures under this section '

Therefore, I would sub nit that adequate safeguard has been provided in this Bill

Sir, a great deal has been made of something which is worrying all of us What do we do about thing that have gone out? We know they have been stolen from this country What do we do about them? Since everyone has mentioned some important piece stolen from the country, I should also like to join my distinguished and honourable friends and give one piece of information. Only the other day I heard that a panel of the Ajanta mural is What do we in the Boston Museum I wish I had the power to get about it? any of these things back Unfortunately there is no international law on the issue about this convention of the UNESCO, ments in the country, has been receiving the 1 I am sorry that my honourable friend of the

DMK apparently read out a brief which his party had prepared, because I had heard the same arguments in the other House and he took no note of what I had said in the other House We did out best to get this international convention made more effective But unless the convention is a ratified by the countries which receive these objects, there is nothing that we can do about it The international law, therefore, does not exist insofar as the receiving country is concerned

SHRI BHUPESH GUPTA Perhaps the DMK will say that we should send our thieves to bring those things from there

PROF S. NURUL HASAN I would be delighted to do that if I could find some.

SHRI SASANKASEKHAR SANYAL May I know from the honourable Minister if the Government has prepared a brief for presenting to the UNESCO so that on the basis of the convention at least an attempt may be made?

PROF. S NURUL HASAN An attempt has been made and is going to be made again The general conference of the UNES-CO is going to take place in October and an attempt will again be made, and it will be continuously made There are a few countries like India, Iraq, Egypt, Thailand, Itlay, Greece, Cyprus, whose art treasures are being taken away without so much as "by your leave" But unfortunately the law of the United States is such that under that law it is not easy for us to take things I do not wish to disclose the secret back Normally the Education Ministry has nothing secret and nothing to hide But this is a secret which I do not wish to disclose here—what we are attempting to do Maybe, there is just a chance we will succeed in getting two or three pieces But please do not ask me because the CIB has said that I should keep my trap shut, so I am keeping my trap shut Than, another point which I think I have to explain straightway is

that the object of this Bill is not to regulate trade We do not want to export any antiguity. You will observe in Clause 3 sub clause (2), even the Central Government cannot send out anything without under going a definite procedure But as honourable Members know, it may be possible for us to exchange things Therefore, a legal ban would have prevented that There is no intention certainly of permitting any private party to export any antiquity from the country There may be certain objects which are definitely not duplicates but of which innumerable other things are available, there are certain genuine needs of foreign museums Maybe, that museum is not willing to give us something in exchange straightway. But in that case it is better that we send out a few things and with the foreign exchange earned we acquire some of the things of other countries for our country But this is not an ordinary trade, export trade, which is to be permitted I would like to clarify this point strainghtway

Sir, I would have liked to discuss many of the other points But I am sorry I have taken too much of the time of the House...

SOME HON MEMBERS No

PROF S NURUL HASAN seeing my hon friend and colleague sitting here waiting Therefore, I would conclude by requesting the House to take the Bill into consideration

SHRI SASANKASEKHAR SANYAL: On a point of order The Minister has, according to Parliamentary conventions, a right to be afraid of the Opposition. But has he the right to be afraid of his colleagues?

THE VICE-CHAIRMAN (SHRI VB + Clause 12 was added to the Bill RAJU). The question is .

Antiquities and Act

"That the Bill to regulate the export antiquities and ait treasures. to provide for the prevention of smuggling of, and fraudulent dealings in, antiquities, to provide for the compulsory acquisition of antiquities and art treasures for preservation in public places and to provide for certain other matters connected therewith or incidental or ancillary thereto, as passed by the Lok Shaba, be taken into consideration '

The motion was adopted

THE VICE-CHAIRMAN (SHRI VB RAJU) We shall now take up clause by clause consideration of the Bill

Clauses 2 to 9 were added to the Bill

THE VICE-CHAIRMAN (SHRI VB RAJU) . There is one amendment by Shumati Lakshmi Kumari Chundawat to clause 10 Is she moving the amendment?

श्रीमती लक्ष्मी कुमारी चुडावत मैं अमेडगेट न० (3) ग्रीर (4) नहीं मुक्त कर रही हू 20 वे क्लाज पर अमेडमेट मुव्ह कर रही ह

THE VICE-CHAIRMAN (SHRI VB RAIU) She is not moving

Clause 10 was added to the Bill

Clause 11 was added to the Bill

THE VICE-CHAIRMAN (SHRI V.B RAJU). There is one amendment by Shrimati Lakshmi Kumaii Chundawat to clause 12 Is she moving her amendment?

SHRIMATI LAKSHMI KUMARI CH-UNDAWAT . I do not move

THE VICE-CHAIRMAN She is not moving

Clauses 13 to 19 were added to the Bill.

Treasures Bill, 1972

Clause 20 Payment of compensation for antiquities and art treames compulsorily acquired under section 19

THE VICE-CHARIMAN (SHRI VB RAJU). There are two amendments, both by Shrimati Lakshmi Kumari Chundawat. Is she moving them?

SHRIMATI LAKSHML KUMARI CHUNDAWAT

Sri. 1 move.

- 3 "That at page 7,-
- (i) line 22, for the words "compensation, the amount of the 'an amount" be substituted
- (ii) line 25, the words "of compensation" be deleted,
- (iii) line 37, the words "of compensation" be deleted,
- (iv) line 39, the words "of compensation" be deleted,
- (v) line 40, for the word "compensation" the word "amount" be substituted,
- (vi) line 44, for the word "compensation" the word "amount be substituted, and
- (vii) line 46 for the words "to compensation he shall apportion the amount thereof amongst" the words 'to the amount he shall apportion that amongst" be substituted "
- 4 That at page 8 line 3, for the word "compensation" the word "amount be substituted

The questions were proposed

PROF. S NURUL HASAN I would like to submit that this point which the Member has made is, of course, a very valid point. But at the moment, as hon. Member Shri Sanyal said it is much better for us to ensure that the things are not taken out and frozen as they are rather than providing incentive to the smugglers to go ahead. In the light of this, I would appeal to the hon. Member not to press the amendments.

श्रीमती लक्ष्मी कुमारी चूडाबत मेरा यह कहना था कि कम्पेमेशन शब्द न लगा कर अमाउट लगा दिया जागे क्योंकि आपकी इतनी ताकत नहीं है कि कम्पेंसेशन चुका सके अगर अगली दका करने का विचार हो तो मैं इसको वापिस लेती हैं।

Amendment Nos. 3 and 4 were by leave, withdrawn.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

'That clause 20 stand part of the Bill.'

The motion was adopted.

Clause 20 was added to the Bill.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Hon. Member, Shrimati Lakshmi Kumari Chundawat, wanted New Clause 20A to be inserted in the Bill. But she is not moving that amendment.

Clauses 21 to 33 were added to the Bill

Clause 1, the Enacting Formula and the Tilte were added to the Bill.

PROF. S NURUL HASAN : Sir, I move :

"That the Bill be passed."

The question was put and the motion was adopted.

For texts of amendments see col. 204

THE RULERS OF INDIAN STATE (ABOLITION OF PRIVILEGES)
BILL, 1972.

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS

SHRI H. R. GOKHALE: Sit, I beg to move:

'That the Bill further to amend certain enactments consequent on derecognition of Rulers of Indian States and abolition of privy purses, so as to abolish the privileges of Rulers and to make certain transitional provisions to enable the said Rulers to adjust progressively to the changed circumstances, as passed by the Lok Sabha, be taken into consideration.'

In December last, this House, by an overwhelming majority, endorsed the abolition of privy purses and the concept of rulership.

Consequent on the enactment of the Constitution (Twenty-sixth Amendment) Bill, 1971, various administrative steps were taken to withdraw the privileges which attached to the former Rulers by virtue of executive orders and statutory notifications. Some of the privileges of these Rulers have been provided for by certain enactments. Since there were no Rulers, the relevant provisions of these enactments have also ceased generally to be applicable, though some technical arguments in favour of the view that some of these provisions continue to be operative cannot be eliminated without a formal amendment of the enactments.

The Bill before the House seeks to complete the process which was set in motion by the enactment of the Constitution (Twenty-sixth Amendment) Act by making the necessary changes in the various enactments.